

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.58/MP/2023

Subject : Petition under Section 79(1)(b) read with Section 79(1)(t) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.7.2017 executed by and between Wind Five Renergy Private Limited and PTC India Limited.

Date of Hearing : **19.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Wind Five Renergy Limited (WFRL)

Respondents : PTCIL India Limited (PTCIL) and 3 Ors.

Parties Present : Shri Aniket Prasoon, Advocate, WFRL
Shri Md. Aman Sheikh, Advocate, WFRL
Shri Rishabh Bhardwaj, Advocate, WFRL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Dhruv Tripathi, PTCIL
Ms. Rohini Prasad, Advocate, Bihar Discoms
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI
Shri Gajendra Sinh, WRLDC
Shri Alok Mishra, WRLDC

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. Learned counsel for the Respondent, PTCIL, however, submitted that PTCIL has also filed the Petition No. 215/MP/2023 against the Petitioner's unilateral and illegal termination of the PPA dated 21.7.2017 vide its notice dated 10.11.2022, which may

also be taken up along with present Petition. Considering the said request, the Commission directed that the said Petition be listed along with the present Petition.

3. The Petition shall be listed for hearing on 8.9.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**